

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

18. CA 377/2023
IN
CP/377(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **08.09.2023**

Name of the Party: Mr. Girish Damle
Vs
Mr. Rajeev Madhav Apte

Section 241(1) of Companies Act, 2013

ORDER

1. Mr. Atishay Jain i/b Mr. Kunal Kanungo, Ld. Counsel for the Applicant present. Mr. Avinash R. Khanolkar, Ld. Counsel for the Respondent Nos. 1 to 3 present.
2. **CA-377/2023**: This is an Application filed by the Applicant seeking amendment of the Petition. Ld. Counsel for the Applicant reported that the amendment has already been carried out, hence, the Application becomes infructuous.
3. In view of the aforesaid, CA-377/2023 is **dismissed** accordingly.
4. Post this matter on **14.09.2023** for hearing.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)